### First Refresher Course for the Civil Judges Class II from 2016 Batch
**From 16.04.2018 to 20.04.2018**

<table>
<thead>
<tr>
<th>DATE/ DAY</th>
<th>SESSION – I (10.00 am to 10.30 am)</th>
<th>SESSION – II (10.30 am to 11.45 am)</th>
<th>SESSION – III (12.00 noon to 1.15 pm)</th>
<th>SESSION – IV (2.00 pm to 3.00 pm)</th>
<th>SESSION – V (3.15 pm to 4.30 pm)</th>
<th>SESSION – VI (4.30 pm to 5.30 pm)</th>
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| 16.04.2018 (Monday) | **Inauguration of the Course**  
- By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Officers of the Academy | **Introduction of participants and faculties, feedback from the participants and identification of issues and challenges faced by the participant Judges**  
- By Officers of the Academy | **Issuance and service of process in civil & criminal cases and coercive means to secure attendance of accused persons/witnesses:**  
- Key issues  
  - By Smt. Sangeeta Yadav, Faculty (Jr.), MPSJA | **Key issues relating to adjournments under Order 17 C.P.C. & expeditious trial of civil cases**  
- Key issues  
  - By Sanjeev Kalgaonkar, Director Incharge, MPSJA | **Key issues relating to adjournments under S. 309 Cr.P.C. & expeditious trial of criminal cases**  
- Key issues  
  - By Shri Vidhan Maheshwari, Asst. Director, MPSJA | **Law relating to temporary injunction & breach thereof**  
- By Shri Yashpal Singh, OSD, MPSJA |
| 17.04.2018 (Tuesday) | **Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group I** | **Key issues relating to Negotiable Instruments Act, 1881**  
- By Shri Vidhan Maheshwari, Asst. Director, MPSJA | **How to deal with old pending cases? Strategy discussion**  
- By Shri Onkar Nath, Member Secretary, State Court Management System Committee, High Court of M.P., Jabalpur | **Key issues relating to Protection of Women from Domestic Violence Act, 2005 & Section 125 CrPC**  
- Key issues  
  - By Ms Swati Bajaj, OSD, MPSJA | **Recording of statements/confession u/s 164 Cr.P.C. in the light of recent amended provisions**  
- Key issues  
  - By Smt. Sangeeta Yadav, Faculty (Jr.), MPSJA | **Primary, secondary & electronic evidence – Admissibility and proof of document**  
- By Shri Yashpal Singh, OSD, MPSJA |
| 18.04.2018 (Wednesday) | **Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group II** | **Discussion on – Prevention of Food Adulteration Act, 1954**  
- By Shri Dharmendra K. Singh, ADJ, Jabalpur | **Key issues relating to Court Fees and Suits Valuation**  
- By Shri Awadhesh Kumar Gupta, Faculty (Sr.), MPSJA | **Recording of evidence & trial and examination of witnesses – Issues relating to recording of evidence through video conferencing**  
- Key issues  
  - By Shri Yashpal Singh, OSD, MPSJA | **Discussion on – Issues relating to marking and proof of documents in civil cases and issues relating to Stamp Act and Registration Act**  
- By Sanjeev Kalgaonkar, Director Incharge, MPSJA | **Law relating to Ss. 340 to 345 Cr.P.C. and procedure regarding contempt of court**  
- By Shri Vidhan Maheshwari, Asst. Director, MPSJA |
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<tbody>
<tr>
<td>19.04.2018</td>
<td>10.00 am to 10.30 am</td>
<td>10.30 am to 11.45 am</td>
<td>12.00 noon to 1.15 pm</td>
<td>2.00 pm to 3.00 pm</td>
<td>3.15 pm to 4.30 pm</td>
<td>4.30 pm to 5.30 pm</td>
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<td>15.04.2018 (Thursday)</td>
<td>Presentation of case note of bunch of cases provided by the Academy by two of the participants of <strong>Group III</strong></td>
<td>Key issues relating to Hindu Succession Act, 1956</td>
<td>Issues relating to Specific Relief Act, 1963 (Ss. 16 to 20)</td>
<td>Common errors in judicial work (Civil &amp; Criminal)</td>
<td>Marshalling &amp; Appreciation of Evidence</td>
<td>Principles of inheritance under Muslim Law</td>
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<td>– By Sanjeev Kalgaonkar, Director Incharge, MPSJA</td>
<td>– By Shri Vidhan Maheshwari, Asst. Director, MPSJA</td>
<td>– By Shri Rajesh Gupta, District Judge (Inspection &amp; Vig.) High Court of M.P. Jabalpur</td>
<td>– By Shri Sudeep K. Shrivastava, Addl. Director, MPSJA</td>
<td>– By Ms Swati Bajaj, OSD, MPSJA</td>
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<td>20.04.2018</td>
<td>10.00 am to 10.30 am</td>
<td>10.30 am to 11.45 am</td>
<td>12.00 noon to 1.15 pm</td>
<td>2.00 pm to 3.00 pm</td>
<td>3.15 pm to 4.30 pm</td>
<td>4.30 pm to 5.30 pm</td>
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<td>15.04.2018 (Friday)</td>
<td>Presentation of case note of bunch of cases provided by the Academy by two of the participants of <strong>Group IV</strong></td>
<td>Issues relating to arrest, remand and bail with reference to Special Acts (I.T. Act, POSCO Act, NDPS Act, Atrocities Act etc.)</td>
<td>Discussion on – Cognizance upon police report &amp; complaint and key issues relating to private complaint</td>
<td>Sensitization on – Juvenile Justice (Care &amp; Protection of Children) Act, 2015</td>
<td>Issues relating to M.P. Civil Services (Conduct) Rules, 1965 for Judges of District Judiciary &amp; Dos &amp; Don’ts of a Judge – Vigilance perspective</td>
<td>Valedictory session</td>
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<td>– By Shri Axay Kumar Dwivedi, ADJ, Jabalpur</td>
<td>– By Shri Vidhan Maheshwari, Asst. Director, MPSJA</td>
<td>– By Shri Vidhan Maheshwari, Asst. Director, MPSJA</td>
<td>– By Shri Satyendra K. Singh, Principal Reg. (Vig.) High Court of M.P. Jabalpur</td>
<td>– By Officers of the Academy</td>
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**Note:**
1. The participants may ask any question but please do not interrupt the speaker midway the lecture.
2. The Time Table is subject to change as per exigencies.
3. Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR IN-CHARGE**